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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 65/2018 in CP(CAA) No. 40/NCLT/AHM/2017  
CA(CAA) No. 164/NCLT/AHM/2017**


Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.02.2018**

Name of the Company: Adani Green Energy Ltd.

Section of the Companies Act: Rule 11 of NCLT Rules, 2016

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

|    |                                  |          |           |   |   |
|----|----------------------------------|----------|-----------|---|---|
| 1. | Sandeep Singhi                   | Advocate | Applicant | } |  |
| 2. | Pranjal Buch<br>for Singhi & Co. | "        | "         |   |   |

**ORDER**


Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch present for Applicant in IA ~~64~~<sup>65</sup>/2018.

The learned lawyer submitted that in the order dated 16.02.2018 some typographical error appeared in paragraph no. 10 at internal page no. 7 of the order wherein instead of "Adani Enterprises Limited" "Adani Energy Limited." appeared.

Hence, wherever "Adani Energy Limited" is appearing it may be read as "Adani Enterprises Limited" in the order dated 16.02.2018.

Registry is directed to correct the same accordingly.

Application is disposed of accordingly.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 26th day of February, 2018.